

ITEM NO.14

COURT NO.5

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil)...../2009
CC 13846/2009

(From the judgement and order dated 21/04/2009 in WP No. 9492/2006
of The HIGH COURT OF JUDICATURE AT ALLAHABAD)

JAGDISH LAL (D) TR.LRS.& ORS.

Petitioner(s)

VERSUS

STATE OF U.P.& ORS.

Respondent(s)

With I.A.No.1 (C/delay in filing SLP and office report)

Date: 01/10/2009 This Petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE R.V. RAVEENDRAN
HON'BLE MR. JUSTICE ASOK KUMAR GANGULY

For Petitioner(s) Mr. Ajay Kumar Misra, Sr. Adv.
Ms. Anuradha Dubey Mishra, Adv.
Mr. Bharat Dubey, Adv.
Mr. Vikram, Adv.
Mr. P. Narasimhan, Adv.

For Respondent(s) Mr. Vishwajit Singh, Adv.
Mr. Siddharth Sengar, Adv.
Mr. Pankaj Singh, Adv.

UPON hearing counsel the Court made the following
O R D E R

Delay condoned. Issue notice.

Status quo regarding possession.

Mr. Vishwajit Singh, learned counsel accepts
notice on behalf of respondents 3 and 4.

Tag with SLP(C) No.13928/2009.

(Ravi P. Verma)
Court Master

(Phoolan Wati Arora)
Court Master